

**GOVERNMENT OF INDIA  
WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION  
LOK SABHA**

STARRED QUESTION NO:330  
ANSWERED ON:19.03.2015  
CONSTRUCTION OF DAMS  
Mahendran Shri C.

**Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANAGA REJUVENATION be pleased to state:**

- (a) the details of the norms laid down by the Union Government for the construction of dams by the State Governments;
- (b) whether construction of dams across rivers by the State Governments without obtaining the requisite approval/study of the Union Government has come to the notice and if so, the details thereof along with the action taken thereon; and
- (c) the steps taken by the Government to ensure that requisite approvals are taken by the State Governments prior to construction of dams and norms laid down in this regard are not violated?

**Answer**

THE MINISTER OF STATE FOR WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION  
(PROF.SANWAR LAL JAT)

(a) to (c) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) OF LOK SABHA STARRED QUESTION NO. 330 DUE FOR ANSWER ON 19.03.2015 REGARDING CONSTRUCTION OF DAMS

(a) Water, being a State subject, planning, execution, operation and maintenance of water resources projects are undertaken by the concerned State Governments as per their requirement and priorities. This Ministry has issued Guidelines for Preparation of Detailed Project Reports of Irrigation and Multipurpose Projects, 2010, which forms the basis of the norms for the construction of dams by the State Government.

(b)&(c) The major and medium irrigation project proposals having inter-state ramifications, or such projects where State Governments are desirous of availing funding from Central/ State sector schemes- post approval, are submitted by the State Governments to the Central Water Commission for necessary techno-economic appraisal and clearance by the Advisory Committee of this Ministry. The projects proposals thus submitted by State Government are examined in Central Water Commission for their techno-economic viability and placed before the Advisory Committee of this Ministry. Before the projects are considered for clearance by the Advisory Committee, the State Governments need to furnish the statutory clearances from Ministry of Environment, Forest & Climate Change, Ministry of Tribal Affairs, as necessary.

Ministry of Environment, Forest and Climate Change (MoEF and CC) has intimated that the construction of Lower Tapi Irrigation Project in Jalgaon and Krishna Marathwada Lift Irrigation Project in Osmanabad in the state of Maharashtra without obtaining Environmental Clearance has come to their notice. As per recommendations of EAC, show-cause notices were issued to project authorities for violating the EIA Notification, 2006.